



॥ आयकर अपीलीय न्यायाधिकरण, पुणे “ए” न्यायपीठ, पुणे में ॥  
IN THE INCOME TAX APPELLATE TRIBUNAL, PUNE “A” BENCH,  
PUNE

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND

SHRI G. D. PADMAHSHALI, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No. 583/PUN/2018

निर्धारण वर्ष / Assessment Year : 2013-14

Mahesh Urban Co. Operative Bank Ltd.,  
College Road, Near Basweshwar Chowk,  
Ahmedpur, Dist.Latur

PAN :AAAAM0961F

..... अपीलार्थी / Appellant

बनाम / V/s.

Asstt. Commissioner Of Income Tax,

Latur Circle, Latur

..... प्रत्यर्थी / Respondent

**द्वारा/ Appearances**

Assessee by : None

Revenue by : Shri Ramnath P. Murkude

सुनवाई की तारीख / Date of conclusive Hearing : 01/12/2022

घोषणा की तारीख / Date of Pronouncement : 01/12/2022

**आदेश/ ORDER**

**PER G. D. PADMAHSHALI, AM;**

Appeal of the assessee is assailed against the order of Commissioner of Income Tax (Appeals)-2, [for short “CIT, (A)”] dt.06/01/2017 passed u/s 143(3) of the Income-tax Act, 1961 [for short “the Act”] which dove out of assessment order dt.20/01/2016 passed u/s 143(3) of the Act was passed by Asstt. Commissioner of Income Tax, Latur Circle, Latur [for short “AO”] for the assessment year [for short “AY”] 2013-14.

2. At the outset, the learned representative for the assessee [for short “AR”] referring to the withdrawal application dt.29/11/2022



prayed for withdrawal of the appeal reiterating the contents thereof, recording no objection from the learned departmental representative [for short “DR”] in allowing the withdrawal, we order accordingly.

**3. Resultantly, the appeal of the appellant assessee is dismissed as withdrawn.**

In terms of rule 34 of ITAT Rules, the order pronounced in the open court on this Thursday 01<sup>st</sup> day of December, 2022.

-S/d-

**S. S.GODARA**  
**JUDICIAL MEMBER**

-S/d-

**G. D. PADMAHSHALI**  
**ACCOUNTANT MEMBER**

पुणे/ PUNE ; दिनांक / Dated : 01<sup>st</sup> day of December, 2022.

**आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT-2 Aurangabad(Mh-India)
4. The CIT(A)-2, Aurangabad(Mh-India)
5. विभागीयप्रतिनिधि, आयकरअपीलीयन्यायाधिकरण, पुणे“ए”बेंच/ DR, ITAT, Pune“A”Bench,
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / By Order,  
वरिष्ठ निजी सचिव / Sr. Private Secretary  
आयकर अपीलीय न्यायाधिकरण, पुणे / ITAT, Pune.